

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 39

IA 1122/2023 IA 1897/2024 IA 2276/2024 IN C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **14.05.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE LIMITED**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Vishnu Shriram, Adv. Shrishti Kapoor for the Resolution Professional in IA 1122 of 2023 present. Senior Adv. Vikram Nankani a/w Adv. Darpan Bhatia a/w Shrti Singh i/b Adv. Menan a/w Adv. Prithviraj Choudhar Advocates for the Applicant in IA 1897 of 2024 and Respondent in IA 2276 of 2024. Adv. Tushar N. for the Respondent No.1, 2 and 7 in IA No.1122 of 2023. Adv. Vishnu Shriram, Adv. Sushti Kapoor for the Resolution Profession is present.

Ld. Counsel for the Resolution Professional has produced two sets of claim documents in relation to the claim filed by the company, in whose possession the assets in question are, in the sealed envelope which is kept in the Court office with sealed envelope. List this matter on Board on **12.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh